

(4) OA 329/90

Date: 26.10.90

Applicant present in person.

Mr. J.G. Sawant Advocate for the Respondent No. 1.

Mr. Sawant has filed reply on behalf of Respondent No.1 and it is taken on record. He has served copy of the reply on the Applicant in person. Mr. Sawant has filed note of appearance and it is taken on record.

Notice issued to Respondent No.2 as per endorsement dt. 12.7.90 neither the AD nor unserved notice is received back.

Applicant who is present in person prayed for some time for effecting the service on Respondent No.2.

Adjourned to 11.12.90 for reply of Respondents No. 2.

10  
Registrar.

OA 329/90

Date: 11.12.90

Neither the Applicant nor his Advocate are present.

Mr. J.G. Sawant, Advocate for the Respondents.

Mr. Sawant prays to grant time for filing reply.

Adjourned to 28.1.91 for reply and further directions

11  
Dy. Registrar

(S)

Date: 15/1/91

Applicant in person / by  
Advocate / Respondent by Mr. J.G. Sawant A.W.  
Counsel. for want of time  
The matter adjourned to 10/6/91  
for hearing.

*See my  
Dy. Registrar*

OA 329/90

Date: 28.1.91

Neither the Applicant nor  
his Advocate are present.

Mr. J.G. Sawant, Advocate  
for Respondents No.1.

Nobody is present on  
Behalf of Respondent No.2.

Issue fresh notice to  
Respondent No.2.

Adjourned to 13.3.91  
for filing reply by Respondent  
No.2, failing which the matter  
will be placed before the  
Tribunal for further orders.

*See  
Registrar.*

OA 329/90

Date: 13.3.91

Mr. L.M. Nerlekar, Advocate  
for the Applicant.

Mr. J.G. Sawant, Advocate  
for Respondent No. 1.

Nobody is present for  
on behalf of Respondent No. 2.

Last chance was granted  
hence the matter may be placed  
before the Tribunal for further  
orders.

Advocate for the Applicant  
stated that he will give the  
correct address of Respondent  
No.2.

Adjourned to 2.5.91 before  
the Tribunal for further orders.

*See  
Registrar.*

Adv. for applicant  
furnishes address  
of Resp. No.2.  
(Vide his letter dt  
12-4-91) *Q. 25/4/91*

Dated: 2-5-91

(6)

1. Applicant by Mr. L.M. Nerlekar.

2. Respondent by Mr. T.G. Savant.

3. Mr. Nerlekar submits that he has <sup>the</sup> furnished address of Respondent no. 2 to <sup>the</sup> Registry. Issue notice to Respondent no. 2 regarding reply by 28-6-91, with a copy to the applicant or his advocate.

By order, if any, within a month thereafter.

4. Call for directions before the Registrar on 1-8-91

T. G. S.

(T.G.S. Reddy)  
M(G)

P. S. Chaudhury  
(P.S. Chaudhury)  
M(T)

Date: 12-6-91

Mr. Nerlekar counsel for the applicant moves an application for withdrawal of O.A. 329/90 as the applicant does not want to proceed with the matter and the same may be dismissed today.

The application is dismissed as withdrawn.

Contd.

(2)

with one order as to costs.

by

hs

(M.Y.PRIOLKA12) (U.C.SRIVASTAVA)  
M(A) V.C.

12-6-91  
order/Judgment remitted  
to AP. Court respondent(s)  
on 27-6-91

27/6/91